

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-410(PB)/2017**

**IN THE MATTER OF:**

Yash Raj Films Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Vas Data Services Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Sumeer Sodhi, Adv.

For the Respondent : Mr. Bhavesh Verma, Proxy Counsel

**ORDER**

On the request made on behalf of both the parties, another opportunity is granted to the parties to settle the matter although one last opportunity was given. Adjournment has been granted in the hope that CIRP is avoided by taking benefit of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

List the matter on 9<sup>th</sup> February, 2018.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

30.01.2018  
V.Sethi